

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 3180
TO BE ANSWERED ON- 30/03/2022

INCLUSION OF COMMUNITIES IN ST LIST OF ODISHA

3180 SHRI MUZIBULLA KHAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that Task Force of Ministry of Tribal Affairs in 2014 have recommended for inclusion of nine communities in ST list of Odisha; and
(b) if so, the reasons why the recommended communities have not so far been included in ST list?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) &(b): A Task Force constituted in the Ministry of Tribal Affairs in 2014 *inter alia* submitted regarding inclusion of certain communities in the ST list of Odisha. The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposal is taken as per these approved modalities. Recommendation of the concerned State Govt. is pre-requisite for further processing the case.
